# Govt. Of Uttarakhand Education section-1(Basic) No. 4.69..... /XXIV(1)/201 45/2008

Dehradun, Dated ..... 0.2...... July 2013

### **Notification**

In exercise of the powers conferred by section 38 of the Right of Children to Free and Compulsory Education Act, 2009(Central Act No. 35 of 2009), the Governor of Uttarakhand hereby makes the following rules with a view to further amend the Uttarakhand Right of Children to Free and Compulsory Education rules, 2011, namely:
THE UTTARAKHAND RIGHT OF CHILDREN TO FREE AND COMPULSORY EDUCATION (Amendment) RULES, 2013

Short Title and Commencement

1.

2.

3.

- (1) These Rules may be called the Uttarakhand Right of Children to Free and Compulsory Education (Amendment) Rules, 2013.
- It shall come into force at once.

Change in the name of Authorities

The words, 'Deputy Education Officer(Elementary Education)' in place of 'Deputy Block Education Officer', 'District Education Officer (Basic)' in place of 'Additional District Education Officer (Basic)', 'Chief Education Officer' in place of 'District Education Officer', 'Director Elementary Education' in place of 'Director School Education' and 'Director, Academic, Research and Training' in place of 'Additional Director, State Council of Educational Research and Training' shall be read in all rules of the Uttarakhand Right of Children to Free and Compulsory Education rules, 2011.(hereinafter referred to as Principal Rules)

The names of remaining authorities shall be as before.

Addition of new sub-rules (4) and (5) to rule 1

The following new sub-rules (4) and (5) shall be inserted after sub-rule (3) of rule 1 of Principal Rules, namely:-

"(4) Subject to the provisions of articles 29 and 30 of the

- Constitution, the provisions of Principal rules shall apply to conferment of rights on children to free and compulsory education.
- (5) Nothing contained in the Principal rules shall apply to Madrasas, Vedic Pathsalas and Educational Institutions primarily imparting religious instruction."

Substitution of 4. sub-rule (g) of rule 2

In the Principal Rules, for the existing rules set out in Column-1 below the rules set out in Column-2 shall be substituted namely-

Column-1 **Present Rule** 2(g)- "Child belonging to disadvantaged group" means a child belonging to the Schedule Caste, the Schedule Tribe, Other Backward Classes as notified by the State Government(except creamy layer), an Orphan child, Child suffering from disability as defined in Persons with Disabilities (Equal Opportunities, Protection and Full Participation Act, 1995) (Act 1 of 1996), a child depending on widow or divorcee mother, whose annual income is less than R 80000/-, HIV+ child or child of HIV+ parents and a child belonging to parents with disabilities (including leprosy

Column-2 **Hereby Substituted Rule** 2(g)- "Child belonging to disadvantaged group" means a child belonging to the Schedule Caste, the Schedule Tribe, Other Backward Classes as notified by. the State Government(except creamy layer), children of Manual Scavengers family, Orphan child, Child suffering from disability as defined in Persons with Disabilities (Equal Opportunities, Protection and Full Participation Act, 1995) (Act 1 of 1996), OR a child with "severe disability" defined in clause (o) of section 2 of the National Trust for Welfare Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999, a child depending on widow or divorcee mother, whose

effected persons) defined in Persons with Disabilities (Equal Opportunities, Protection and Full Participation Act, 1995) (Act. 1 of 1996) whose annual income is less than R 4.5 Lakh and includes such disadvantaged children as defined by the State Government from time to time;

Provided that 50% of the children belonging to disadvantaged group to be admitted under provisions of Section 12 of the Act shall be girls.

annual income is less than R 80000/-, HIV+ child or child of HIV+ parents and a child belonging to parents with disabilities (including leprosy effected persons) defined in Persons with Disabilities (Equal Opportunities, Protection and Full Participation Act, 1995) (Act. 1 of 1996) OR defined in clause (j) of section 2 of the National Trust for Welfare Persons with Autism. Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999. whose annual income is less than R 4.5 Lakh and includes such disadvantaged children as defined by the State Government from time to time;

Provided that 50% of the children belonging to disadvantaged group to be admitted under provisions of Section 12 of the Act shall be girls.

Substitution of sub-rule (2) of rule 17

5.

In the Principal Rules, for the existing rules set out in Column-1 below the rules set out in Column-2 shall be substituted namely-

### Column-1 Present Rule

17(2) Every school other than a school established, owned or controlled by the State

# Column-2 Hereby Substituted Rule 17(2) Every school, other than a school established, owned or controlled by the State Government or the

Government or the Local Authority, established before or after the commencement of the rules, shall make a self declaration-cumapplication in the Form No-1 as shown in the Appendix-I within a period of three months from the commencement of these rules to the concerned District Education Officer, who shall be the designated authority to issue certificate of recognition to the school under section 18 the Act. The application addressed to the District Education Officer shall submitted to him/her. The school shall get a receipt and registration number after submission of the application from the District Education Officer.

Local Authority, established or apply for new recognition after the commencement of RTE rules, 2011, shall make a self declaration - cumapplication, in the Form No-1 as shown in the Appendix-I to the concerned Chief Education Officer, who shall be the designated authority issue certificate of recognition to the school under section 18 of the Act. The school shall get a receipt and registration number after submission of the application from the Chief Education Officer.

Addition of new rule 17(A)

In the Principal Rules, for the existing rules 17 (A) shall be added after rule 17 as followed namely-17(A):-

(1) Every school(where pre-primary/class-I to class-VIII are conducted), other than a school established, owned or controlled by the State Government or the Local Authority, recognized before the commencement of the Uttarakhand Right of Children to Free and Compulsory Education rules, 2011, rules, shall make a self declaration to comply the norms and standards of the schedule of the Act under Section-19(2) of RTE Act, 2009 in the Form No-1(a) as shown in the Appendix-One within a period of 01 months from the commencement of these rules to the concerned Chief Education Officer, who shall be the designated authority to issue compliance certificate to the school under section-18 of the Act. The school shall get a receipt and registration number after submission of the declaration form.

- (2) Every self declaration received in Form-1(a) shall be placed by the Chief Education Officer in public domain within a week of its receipt.
- (3) The schools who have claimed that they have complied norms and standards of the schedule of the Act under Section-19 of the RTE Act, through prescribed self declaration Form-1(a) of these rules. Within 30 days of receipt of self declaration form, the Chief Education Officer shall issue a certificate, without physical verification, to the schools regarding compliance of norms and standards of the schedule of RTE Act in Form-2(a) as shown in the Appendix-Two of these rules.

If any time it is observed through any complaint or inspection by Authorized Officer that norms and standards are not maintained by the school, then the action of withdrawal of recognition/withdrawal of no objection certificate of the school shall be as per rule-18 of Uttarakhand Right of Children to Free and Compulsory Education rules, 2011.

Substitution of sub-rule (10) of

 In the Principal Rules, for the existing rules set out in Column-1 below the rules set out in Column-2 shall be substituted namely-

## Column-1 Present Rule

20(10)- The tenure of members and elected members of the General Body shall be for one year accordance to the academic year. Exceptionally the tenure of the elected members of the School Management Committee constituted for academic year 2010-11 shall be till 31st March 2012, provided that the ward of the elected members is studying till 31st March 2012.

#### Column-2 **Hereby Substituted Rule** 20(10)- The tenure of the members and elected members of the General Body shall be for 03 year in accordance to the academic year, provided that the ward of the elected members is studying in the

for

mentioned period of 03

above

Substitution sub-rule (1) of rule 22

8.

In the Principal Rules, for the existing rules set out in Column-1 below the rules set out in Column-2 shall be substituted namely-

school

years.

Column-1	Column-2
Present Rule  22(1) The School  Management  Committee shall  accomplish the  following works in  accordance to the  sub-section (2) of  section 21 of the  Right of Children  to Free and  Compulsory  Education Act,  2009-  (a) Monitoring of	Hereby Substituted Rule  22(1) The School  Management Committee shall accomplish the following works in accordance to the sub- section (2) of section 21 of the Right of Children to Free and Compulsory Education Act, 2009-  (a) Monitoring of school activities; (b) To prepare and

- school activities:
- (b) To prepare and approve the School Development Plan;
- (c) To monitor the utilization of the funds received from the Government or Local Authority or from any other sources;
- (d) To execute the policies and instructions laid down by the State Government/ Department at different intervals;

- approve the School Development Plan;
- To monitor the utilization of the funds received from the Government or Local Authority or from any other sources;

(c)

(d) To execute the policies and instructions laid down by the State Government/Departm ent at different intervals:

"Provided that the School Management Committee constituted under section 21(1) of the Act in respect of a school established and administered by minority whether based on religion or language; and all other aided schools defined in sub-section (ii) of clause (n) of section 2 of the Act, shall perform advisory function only."

Substitution of sub-rule (1) of rule 24

9.

In the Principal Rules, for the existing rules set out in Column-1 below the rules set out in Column-2 shall be substituted namely-

Column-1
Present Rule
24(1)- In accordance to

Column-2
Hereby Substituted Rule
24(1)- In accordance to the

the sub-section (1) of section 22 of the Right of Children To Free and Compulsory Education Act, 2009 The School Management Committee shall prepare a School Development Plan, which shall be the basis for the plans and grants to be made by the Central or State Government or Local Authority in accordance to the sub-section (2) of section 22 (as the case may be).

The following points shall be taken in consideration while preparing the School Development Plan-

- (i) The School
  Development
  Plan shall be
  completed
  before three
  months of the
  end of the
  financial year;
- (ii) The School

sub-section (1) of section 22 of the Right of Children To Free and Compulsory Education Act, 2009 The School Management Committee (Except the schools established and administered by minority whether based on religion or language; and all other aided schools as defined in sub-section (ii) of clause (n) of section 2 of the Act) shall prepare a School Development Plan, which shall be the basis for the plans and grants to be made by the Central or State Government or Local Authority in accordance to the sub-section (2) of section 22 (as the case may be).

The following points shall be taken in consideration while preparing the School Development Plan-

(i) The School
Development Plan
shall be completed
before three months
of the end of the

Development shall be Plan prepared for years, three accordingly Annual Plan in the form of sub plan shall be presented every year for the approval.

#### financial year;

(ii) The School
Development Plan
shall be prepared for
three years,
accordingly Annual
Plan in the form of
sub plan shall be
presented every year
for the approval.

Substitution of sub-rule (1) of rule 33 10.

11.

In the Principal Rules, for the existing rules set out in Column-1 below the rules set out in Column-2 shall be substituted namely-

Column-1 **Present Rule** 33(1) The sanctioned strength of teachers in a school shall be notified as per specification given in the Act, by the Education District Officer, within maximum period of 3 months from the notification of these rules.

Column-2 **Hereby Substituted Rule** sanctioned 33(1) The strength of teachers in a school shall be notified as per specification given in the Act, by the Chief Education Officer, within a maximum period of 03 the from years notification of these rules.

Addition of new rule 39

In the Principal Rule for the existing rules 38, the rule 39 shall be added as following namely:
Rule 39:-

State Government shall have the right for changes regarding conditions, procedure and application fee etc for recognition of unaided schools by issuing Government orders.

(Manisha Panwar) Secretary

## **APPENDIX - ONE**

## FORM-1(a) (FOR THE SCHOOLS RECOGNISED BEFORE THE COMMENCEMENT OF THE RTE RULES, 2011)

## SELF DECLARATION FORM REGARDING COMPLIANCE OF NORMS AND STANDARDS OF THE SCHEDULE OF RTE ACT.

## SEE RULE-17(A) OF UTTARAKHAND RIGHT OF CHILDREN TO FREE AND COMPULSORY EDUCATION (AMENDMENT) RULES, 2013

To,	(place)
	Date
The Chief Education Office	cer
District	
Uttarakhand.	
Sir,	
standards prescribed in the So Education Act, 2009 and an a certificate of norms and	elf declaration regarding compliance with the norms and chedule of the Right of Children to Free and Compulsory pplication in the prescribed Performa for the compliance standards of the schedule of the Act in the
	Yours faithfully,
Place:	
Date: Enclosure:	Name and Sign of Chairman of School Management Committee/Manager

## Self declaration format

	A.	School Details
1.	Name of the School	
2.	Academic Session	
3.	District	
4.	Postal Address	
5	Ward	
6.	Village/City	
7.	Tahsil	
8.	Pin Code:	
9.	Phone No. with STD Code	
10.	Fax No.	
11.	E-mail address if any	
12.	Nearest Police Station	
12.	Nearest Police Station	

	B. General Information	
1.	Year of Establishment (Attach Certified Photocopy of recognition/No objection certificate)	4
2.	Date of First Opening of School	
3.	Name of Trust/Society/Management Committee	
4.	Registration number of Trust/Society(enclose copy of document of registration)	
5.	Period up to which registration of Trust/Society is valid (enclose copy of registration document)	
6.	Official address of the Manager/President/ Chairman of the School	

Name	
Designation	
 Address	
 Dhana	(O)
Phone	
	(R)
E-mail Address	

	C. Nature and area of School							
1.	Medium of Instructio	n						
2.	Type of School (Speci							
3.	Does the school have running in a rented b							
4.	Whether the school or the grounds are t education and skill d	used only for the	er structures e purpose of					
5.	Total area of the sch	nool						
6.	Built up area of the	school						
7.	The facilities/Stru area/premises of th							
8.	Whether school is free education to so on account of havin equipment or other or at a concessing Government, Central authority? If yes, e (No. of Enclosures.)							
			ment Status		Pupil teacher ratio			
	Class	No. of Sections	No. of Stude	ents	rupii teather ratio			

1	Pre-primary	:	
	1		
	11		
	111		
	IV		
	V		
	VI		:
	VII	3	
	VIII		

## E. Infrastructure Details

	Room	Number	Numbers		
1	Classroom	,			
2	Office room-cum-Store Room-cum- Headmaster Room				
3	Play ground				
F.	Other Facilities				
1	Whether all facilities have barrier free a	ccess?			
2	Whether Teaching Learning Material per requirement of each class?	is available as			
3	Whether Sports & Play equipments ar per requirement of each class?	e available as			
4	Whether facility of Library is in the s then whether News paper, Magazines all subjects, including Story books are p Library.	and Books on			
5	Whether safe and adequate drinking to all children is available in the school	water facility			

6	Whether separate toilet for boys and girls are available?	
	(i) Number of Urinals/Lavatories Separately for Boys	
	(ii) Number of Urinals/Lavatories Separately for Girls	
7	Whether Ramp & railing and special toilets are provided to disabled children?	
8	Whether arrangements for fire safety are available in the school?	
9	Whether arrangements for securing the school building by boundary wall or fencing are available in the school?	

G.	Curriculur	n and Syllabus								
1	Whether syllabus is followed by NCERT/SCERT Uttarakhand/CBSE/ICSE in school?									
2	Whether evaluation procedure of children is followed as per provisions of Section-29 of the Act?									
3	Whether pupils of the school are required to take any Board exam upto class 8?									
Н.	School Fee									
		•								
	Class	Pre-Primary	1	2	3	4	5	6	7	9
			1	2	3	4	5	6	7	8

Note:- No extra charges other than above mentioned fees.

## L. <u>Other Declarations:</u>-

- (1) Certified that the school shall provide information's in the DISE format every year, informations and records of the school pertinent to the implementation of this Act as may be required by the Chief Education Officer/Authorized Officer from time to time.
- (2) The school shall appoint teachers as per provisions of Section-23 of RTE Act, 2009, the teachers who are appointed before the commencement of the Act and they do not possess minimum qualification as per Act, they shall attain minimum qualification by March, 2015.
- The school shall maintain the norms and standards specified under section The school shall adhero/complete.
- (4) The school shall adhere/comply all provisions of RTE Act, 2009 and rules of notified Uttarakhand Right to Education rules, 2011, mainly the norms and standards of the schedule under section 19 and 25 of RTE Act.
   (5) The school (except minority set and 1) in the school (except minority set and 1).
- The school (except minority schools) shall admit, minimum 25 percent in class I or in the lowest class of pre-primary classes, children of disadvantaged groups and children of weaker sections from the neighborhood area.
   The school shall submit over the contraction of the neighborhood area.
- (6) The school shall submit, every year before the commencement of academic session, fee to be charged from the children to the Chief Education Officer;
- (7) The school shall not collect any capitation fee and shall not subject the child or his or her parents or guardian to any screening procedure, while admitting
- (8) I declare that school has completed the prescribed norms and standards of the schedule under Section-19 and PTR under section-25 of RTE Act, 2009.
- (9) I certify that the information mentioned above are true to my best knowledge and if above mentioned any fact is found false then the education department certificate of the school under relevant rules.

Note:- Above self declaration form shall be presented on the notarized stamp paper of Rs. 100.00.

Date:-

Sd./-

Chairman/Manger,
School Management Committee
Name of School & Address ......

## APPENDIX-TWO FORM-2(a)

## SEE RULE 17(A) OF THE RIGHT OF CHILDREN TO FREE AND COMPULSORY EDUCATION (AMENDMENT) RULES, 2013

	ICE OF DIST		ATION OFFICER		(n <i>ar</i>	Phone Fax: me of dist		
	er No				Dat	ed:	•••••	
To,	The Man	ager,						
		( Name	of the school & Add	ress)				
Sub:	Regarding schedule Compulso	g issue of co of the RTE ory Education	ompliance certificat Act under Rule 1 on (Amendment) Ro o Free and Compul	e of prese	ile Kight	of Child	standards ren to Fr of Section	of the ee and n-19(2)
Dear 9	Sir/Madam	,	, '	,	ACC	, 2009.		
school addres prescri shall be	Act s). The reg bed norms taken for	under  under  istration nu  and standa	sur school's declaratificate for prescribe Section-19(2) Imber of your schools of schedule of awal of recognition, ucation rules, 2011	of of old is	the (namein	Act of the	to school	your with
				You	s faithfu	lly,		
		<b>\</b>		Distr	f Education ict rakhand.	on Office		